

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

1. **Shri Ashok Basu, Chairperson**
2. **Shri Bhanu Bhushan, Member**
3. **Shri A.H. Jung, Member**

**Petition No. 31/2004**

**In the matter of**

Grant of licence for inter-state trading in electricity to Global Energy limited.

**And in the matter of**

Global Energy Limited

...

**Applicant**

**Following were present:**

1. Shri Rajiv Yadav, Advocate, GEL
2. Shri M.G.Ramachandran, Advocate, KPTCL
3. Ms. Taruna Singh Baghel, Advocate, KPTCL

**ORDER  
(DATE OF HEARING: 6.6.2006)**

Heard Shri Rajiv Yadav, Advocate, who appeared for the applicant. He informed that the counsel of the applicant was out of station and, therefore, requested for a short adjournment. At the request of the applicant, hearing of the application is adjourned to 11.7.2006.

2. Shri M. G. Ramachandran, Advocate appearing on behalf of Karnataka Power Transmission Corporation Limited sought to file an affidavit to clarify the position regarding construction of the transmission line for evacuation of power from the generating station constructed/to be constructed by the applicant and the present status of the PPA signed between the parties. Let the affidavit be filed by 30.6.2006.

3. Meanwhile, in terms of the Commission's order dated 25.4.2006, affidavit has been filed by the applicant company. On scrutiny of the affidavit it has been found that certain annexures, in particular annexure 8 (reasons for sickness) of the application made by Belgundi Cements Ltd, a sister concern of the applicant before BIFR was not placed on record. Applicant is directed to file copies of the annexures to the application made before BIFR by Belgundi Cements Ltd.

4. Further, the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (Amendment) Regulations, 2006 have been enacted and published in the official Gazette on 13<sup>th</sup> April 2006. The applicant is directed to file the following information in accordance with Regulation 6A of amended regulations:

(a) Whether the applicant or any of his partners, or promoters, or Directors or Associates is declared insolvent and has not been discharged; and

(b) Whether the applicant, or any of his partners, or promoters, or Directors or Associates is involved in any legal proceedings; and

(c) Whether the applicant, or any of his partners, or promoters, or Directors or Associates has at any time in the past been convicted of an offence involving moral turpitude or any economic offence.

5. In case answer to any of the above queries is in the positive, the applicant shall furnish the necessary details.

6. The details called for from the applicant shall be filed latest by 30.6.2006, duly supported by affidavit.

7. Vide order dated 25.4.2006, notice was issued to Government of Tripura. None appeared on behalf of that Government. A fresh notice may issue to the State Government for the next date of hearing, making it clear that in case of non-appearance, the Commission will proceed in the matter with out further opportunity to it.

8. List the application for further directions on 11.7.2006 as already directed.

Sd-/  
**(A.H.JUNG)**  
**MEMBER**

sd-/  
**(BHANU BHUSHAN)**  
**MEMBER**

sd-/  
**(ASHOK BASU)**  
**CHAIRPERSON**

**New Delhi, dated the 6<sup>th</sup> June 2006**